

roust be ascertained and it has not yet been ascertained. The legal claimant can only claim the property after the death of the father or seven years after his disappearance.

श्री नवाब सिंह चौहान : क्या इसका धर्म यह हुआ कि अगर वह कायदे के मुताबिक साबित नहीं कर सका कि वह मर गया है तो उसके सड़के को उसकी जायदाद पर कब्जा करने का हक ही नहीं होगा और दूसरे लोग उसकी जायदाद को कब्जे में कर लें ?

श्रीमती बायलेट अल्वा : सात वर्ष के बाद कर सकते हैं ।

श्री नवाब सिंह चौहान : सात वर्ष तक उस जायदाद का क्या होगा ?

श्रीमती बायलेट अल्वा : यह तो हमारे कायदे में है ।

MB. DEPUTY CHAIRMAN: That is the law.

SHRI FARROUL HAQ ANSARI: When was this case passed on to the Kangra Police?

SHRIMATI VIOLET ALVA: I think as soon as it came to the Delhi Police. It must be very recently, about a year ago; I am not quite sure of the date.

श्री पं० ना० राजभोज : क्या सरकार इस बात का खयाल करेगी कि जब तक वह आदमी न मिल जाय तब तक उसकी जायदाद सुरक्षित रहे ?

SHRIMATI VIOLET ALVA: No one can claim this property.

REPRESENTATIONS FROM ASSISTANTS AND THEIR ASSOCIATIONS

•344. SHRI KOTA PUNNAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from Assis-

tants and their Associations for the revision of the existing seniority rules of promotion to Section Officers' grade; and

j(b) if so, whether Government have taken any decision to promote Assistants on the basis of their length of service as Assistants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) Representations in this regard have been received from time to time but it has not been considered feasible to agree to these requests.

SHRI KOTA PUNNAIAH: May I know, Sir, whether it is a fact that over thousand Assistants have put in more than fifteen years' service as Assistants in the Central Secretariat and they stand no chance of promotion under the existing rules?

SHRI B. N. DATAR: Sir, under the existing rules a certain percentage is fixed for direct appointment, 25 per cent, for another category and another 25 per cent, for a second category. On the whole, this particular system has been found to be fairly satisfactory.

FUNCTIONING OF STAFF COUNCILS IN MINISTRIES

•345. SHRI KOTA PUNNAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the Senior Staff Councils in different Ministries/Departments are not functioning properly;

(b) if so, what steps Government have taken to remove the grievances of the elected members of the councils; and

(c) when do Government propose to introduce the Whitley Council Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No.

(b) Does not arise.